

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 15565-JK (LD) of 2024

DATED: - 09 - 09 - 2024

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 09.09.2024

No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Im

Reyaz Ali Bhat
09.09.24

Annexure to the Government Order No.15565 -JK (LD) of 2024 dated 09.09.2024

S.No.	Title of Case	OIC
1	Showkat Ahmad Mir V/s U.T of J&K & others in CRM (M) No. 365/2024.	Mr. Shakeel Ahmad, Dy. S.P Special Crime Wing, Crime Branch, Srinagar
2	Union Territory of J&K & Ors. Vs. National Human Rights Commission & another	Mr. Sarfaraz Bashir, SDPO Sopore, JKPS-125839
3	Imtiyaz Ahmad Rather & Others V/s U.T of J&K & Others in OA NO.756/2023.	Mr. Nasir Ahmad Shah-Dy-S.P (S) (Personnel) PHQ
4	UT of J&K Vs Saqib Ahmad Dar and Ors, FIR No.02/2024 u/s 363,342,354 IPC and section 7/8 & 17 P/s Karan nagar	Sh. Vikram Nag, DySP Shaheedgunj
5	PRANATH RAINA (KOUL) Versus UT of J&K & OTHERS in WP (C) No. 980/2020, C/W OWP NO. 1221/2018.	Mr. Hilal Khaliq Bhat, (JKPS) Superintendent of Police Hazratbal Zone Srinagar
6	UT of J&K Vs Mumtaz Ahmed Sheikh and Ors, FIR No. 95/2023 u/s 8/21,29,27-A NDPS Act P/s Kupwara	Sh. Mohd Rafi Rather, DySP Hqrs, Kupwara
7	Tariq Ahmad Ahanger and Others Versus Union Territory of Jammu and Kashmir and Others in WP(C) No.268/2024.	Mr. Tanveer Ahmad, Dy. S.P Area Commandant Home Guards Shopian
8	OA No. 559/2024 titled Dilbagh Singh Vs UT of J&K and Ors	Sh Ashok Kumar DySP Hqrs Jammu
9	WPC No. 433/2021 titled Mst Haja and Ors vs UT of J&K and ORs	Shri Sarfaraz Bashir SDPO Sopore JKPS 125839
10	OWP No. 926/1997 titled Ghulam nabi Shawal and ORs Vs Union of India and Ors	Shri Saqib Ghani JKPS 155784 DySP Hqrs Budgam
11	WPC No. 947/2022 titled Abdul Qayoom Rather Vs UT of J&K and Ors	Shri Saqib Ghani JKPS 155784 DySP Hqrs Budgam

Jm

Nasir Ahmad